

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOPSGRUP ELECTRONIC SYSTEMS LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Topsgroup Electronic Systems Limited
2	Date of incorporation of corporate debtor	26/09/1995
3	Authority under which corporate debtor is incorporated / Registered	ROC Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109MH1995PLC093075
5	Address of the registered office and principal office (if any) of corporate debtor	5, ROYAL PALMS GOLF & COUNTRY CLUB, AAREY MILK COLONY, GOREGAON (E) MUMBAI MH 400065 IN
6	Insolvency commencement date in respect of corporate debtor	28/01/2022
7	Estimated date of closure of insolvency resolution process	27/07/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Shrivastava, Registration No. IBBI/IPA-001/IP-P-01528/2018-2019/12425
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	205 B Suraksha Apartment, Hindustan Colony, Amravati Road Nagpur, Maharashtra-440033 casanjayshrivastava@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, A301, Bsel Tech Park, Sector 30a, Opp. Vashi Railway Station, Vashi, Navi Mumbai-400705 Email: Shopcnetwork@aaainsolvency.com Phone No. 022-42667394
11	Last date for submission of claims	11/02/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (a) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **TOPSGRUP ELECTRONIC SYSTEMS LIMITED** on 28/01/2022.

The creditors of **TOPSGRUP ELECTRONIC SYSTEMS LIMITED** are hereby called upon to submit their claims with proof on or before **11/02/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31/01/2022

Place: Mumbai

Mr. Sanjay Shrivastava
Insolvency Professional

AAA Insolvency Professionals LLP

Registration No.: IBBI/IPA-001/IP-P-01528/2018-2019/12425